### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## RAJYA SABHA UNSTARRED QUESTION NO. 1860 TO BE ANSWERED ON 05<sup>TH</sup> AUGUST, 2025

#### IMPLEMENTATION STATUS OF SMHAs AND REVIEW BOARDS

#### 1860. MS. SWATI MALIWAL:

#### Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of States and Union Territories where State Mental Health Authorities (SMHAs) have been formally constituted and are currently operational, including required and current members strength;
- (b) the total number of mental health establishments registered with SMHAs till date, State/UT-wise and year-wise;
- (c) the number and types of cases reviewed by State Mental Health Review Boards over the last five years, year-wise; and
- (d) the funds allocated, released and utilised from State Mental Health Funds during the last five years, State/UT-wise and year-wise, including details of activities supported?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

- (a) The State Mental Health Authorities (SMHAs) have been formally constituted and are currently operational in 31 States/UTs including the ex-officio members and/or non-official members.
- (b) Under the provisions of the Mental Healthcare Act, 2017, the responsibility for registration, recordkeeping, and reporting of MHEs lies with the respective SMHAs. The details of mental health establishments registered with SMHAs are maintained with the respective States/UTs.
- (c) & (d) Under the Mental Healthcare Act, 2017, there is no provision for the establishment of State Mental Health Review Boards. However, the Act provides for the constitution of Mental Health Review Boards (MHRBs) at the district level, which are

mandated to review cases, protect the rights of persons with mental illness, and ensure compliance with the provisions of the Act within their respective jurisdictions.

The management of the State Mental Health Fund, including allocation of resources and utilization for activities related to mental health services, lies within the purview of the respective State Governments and State Mental Health Authorities (SMHAs). These bodies are responsible for planning, implementing, and reporting on the activities supported through these funds in accordance with the provisions of the Act and relevant financial regulations.

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